

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 50 / 2017 (SZ)

Arappor Iyakkam

Represented by Jayaram Venkatesan,
Chennai

...Applicant(s)

Versus

The Secretary to Government
Public Works Department & 5 Others

...Respondent(s)

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Certify that the documents filed in the typed set are true copies of the Originals.

Dated at Chennai on this 2nd day of March 2022


COUNSEL FOR RESPONDENT

339 15

GOVERNMENT OF TAMIL NADU
ABSTRACT

(W)

Madras - Perambur - Purasawalkam Taluk - Villivakkam -
Alienation of Government land to the Tamil Nadu Housing Board -
for the MUDP I - Sites and Services Scheme of the Madras Metro-
politan Development Authority - Fixation of value - Orders -
Issued.

R E V E N U E D E P A R T M E N T

G.O. Ms. No. 1759

Dated: 25.10.1984.

Read again:-

- 1) Govt. Lr. No. 72641/141/77-2, Revenue, dated
14.9.77.

Read also:-

- 2) From the Collector of Madras Lr. J4/41453/80
dated 13.7.'84.
- 3) From the Commissioner of Land Administration
D. Dis. G/4214/80 dated 16.11.81.
- 4) From the Vice Chairman, MMDA, D.O. Lr. No.
SS1/32654/81 dated 28.2.83.

ORDER:

The Collector of Madras in his letter second read above sent alienation proposal for the land measuring 126.12 acres in S.No.335/2 (44.11 acres) Konnur village, and S.No.249/3A1A3B (82-01 acres) in Villivakkam village, Perambur - Purasawalkam Taluk, Madras District to the Tamil Nadu Housing Board for its MUDP I - Sites and services scheme of the Madras Metropolitan Development Authority. The above lands were handed over by the Collector to the Tamil Nadu Housing Board on 25.8.77. The Collector of Madras after taking sales statistics in the vicinity of the area has fixed the land value at the rate of Rs.400/- per cent which comes to Rs.40,000/- per acre. By adding 9% increase, the current market value for the land works out to Rs.71,21,127/- as on 13.7.84. The Commissioner of Land Administration, Madras in his reference second read above has recommended the proposal of the Collector of Madras.

2. The Vice Chairman, Madras Metropolitan Development Authority in his D.O. letter last read above has represented to Government that value of Rs.40,000/- per acre fixed by the Collector of Madras for the above land is too high and has stated that the cost of the scheme was worked out by taking the cost of tank bed land at the rate of Rs.5,000/- per acre since it is a tank bed area for which the cost of development would be higher. He has further stated that all the plots have already been allotted, and excess amount cannot be recovered from them as it would put the cost beyond their affordability. Hence he has requested the Government to fix the land value at Rs.5,000/- per acre for the lands alienated to the Tamil Nadu Housing Board.

p. t. d

3. The Government after careful consideration decided to fix the cost of land at Rs.5,000/- per acre. They accordingly direct that an extent of 126.12 acres of land in S.No.335/2 (44.11 acres) in Konnur village, and in S.No.249/3A1A3B (82-01 Acre) in Villivakkam village, Perambur, Purasawalkam taluk, Madras District be placed at the disposal of the Tamil Nadu Housing Board under RSO-24 for the implementation of its MUDI I Sites and Services Schema of the Madras Metropolitan Development Authority on collection of land value at the rate of Rs.5000/- per acre together with 9% compound interest from 25.8.77, the date of entering upon the land, till the date of payment.

4. The record of enquiry is returned herewith to the Commissioner of Land Administration, Madras. He is requested to acknowledge its receipt.

(BY ORDER OF THE GOVERNOR)

C. THANGARAJU,
COMMISSIONER & SECRETARY TO GOVERNMENT.

/True copy/

mv.12/11.

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14/11

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Executive Engineer
Special Division III
TAMIL NADU HOUSING BOARD
ANNAMANGALAM



ABSTRACT

Urban Development - Chennai Metropolitan Development Authority - Draft Second Master Plan for Chennai Metropolitan Area 2026 – Approval of – Orders – Issued.

HOUSING AND URBAN DEVELOPMENT (UD I) DEPARTMENT

G.O. (Ms.) No.190

Dated : 2.9.2008.

Read again :

1. G.O.(Ms.) No.331; Housing and Urban Development Department, dated 5.12.2006.
2. G.O.(Ms.) No.124, Housing and Urban Development Department, dated 30.3.2007.

Read :

3. From the Vice-Chairman, Chennai Metropolitan Development Authority, Chennai –8 Letter No. C1/ 24980/ 2006, dated 15.11.2007.
4. From the Vice-Chairman, Chennai Metropolitan Development Authority, Chennai –8, Letter No. C1/ 24980/ 2006, dated 28.2.2008.
5. From the Member Secretary, Chennai Metropolitan Development Authority, Chennai –8, D.O. Letter No.C1/ 24980/2006, dated 7.3.2008.
6. From the Commissioner of Town and Country Planning, Chennai–2, Letter. Roc. No. 5332/2008 MP1, dated 10.3.2008.
7. From the Vice-Chairman, Chennai Metropolitan Development Authority, Chennai –8 Lr.No.C1/24980/2006, dated 19.3.2008 and 10.4.2008.
8. G.O.(Ms.) No.131, Housing and Urban Development Department, dated 9.6.2008.

ORDER :

In the G.O. second read above, Government have accorded consent to the Chennai Metropolitan Development Authority under section 24 (2) of the Tamil Nadu Town and Country Planning Act, 1971 for the publication of a notice under section 26 of the said Act for preparation of Draft Second Master Plan for Chennai Metropolitan Area 2026.

2. In his letter third read above, the Vice-Chairman, Chennai Metropolitan Development Authority has informed that the objections / suggestion on the Draft

Second Master Plan for Chennai Metropolitan Area 2026 received were examined with due public consultations at 14 places in Chennai Metropolitan Area. A workshop on draft Second Master Plan for Chennai Metropolitan Area 2026 was conducted on 29th and 30th August, 2007 as a culmination of the public consultation process, in which, the concerned Government Departments / Agencies, the experts in the field, academicians, etc. attended and gave their valuable suggestions. The issues were also examined by setting up seven committees sector wise. After a series of discussions with the Officials of Government Departments concerned and after examination of various issues, in his letter 3rd and 4th read above, the Vice Chairman, Chennai Metropolitan Development Authority has sent the Draft Second Master Plan for Chennai Metropolitan Area, 2026 in 3 volumes as below, together with the Maps therefor for approval of the Government as required under section 28 of the Tamil Nadu Town and Country Planning Act, 1971 :-

1. Visions, Strategies and action plans – Volume I
2. Development Regulations – Volume II
3. Sectoral Background – Volume III

In his letter sixth read above, the Commissioner of Town and Country Planning has recommended that the draft Second Master Plan for Chennai Metropolitan Area 2026 may be considered by the Government.

3. The Government, after careful examination of the draft Second Master Plan for Chennai Metropolitan Area 2026, have decided to approve the Draft Second Master Plan for Chennai Metropolitan Area 2026, subject to certain modifications. Accordingly, the Government approve the draft Second Master Plan for Chennai Metropolitan Area 2026, sent by the Vice-Chairman, Chennai Metropolitan Development Authority in his letter third and fourth read above, subject to the following modifications:-

- (i) Modification of Road width provision for schools upto Higher Secondary level :

In the Table (7) Institutional building under the Regulation No.25 in respect of minimum road width prescription, for the areas other than Continuous Building Areas, the words "provided that it shall be minimum

7.2 m. for schools upto higher secondary level and Industrial training institutes " shall be added.

(ii) Deletion of Plot coverage provision for Special Building and Group Development :

Maximum plot coverage prescription in the draft Second Master Plan proposed in the Tables A, B & C under the sub regulation (3), and in the Table under the sub regulation (4), in the regulation no.26 relating to Special Buildings, and in the Table under the sub regulation (3) in the regulation no.27 relating to Group Developments shall be deleted (as there is no plot coverage prescription for special buildings and Group Developments in the Development Control Rules under the First Master Plan).

(iii) Modifications in provision of minimum plot width / frontage in areas other than Continuous Building Areas and residential in Economically Weaker Sections areas :

In the table under the sub regulation (3) in the regulation no.27 relating to Group Developments proposed in the draft Second Master Plan, prescription of minimum plot width / frontage in other areas within Chennai Metropolitan Area and residential in Economically Weaker Sections areas shall be reduced to 12 m. and 10 m. respectively (against the originally proposed 18 m. and 12 m.)

(iv) Modifications in the provision of prescription of number of dwelling units for the provision of Sewage Treatment Plant:

In the sub regulation (18) in the regulation no.26 for Special Buildings, in the sub regulation (18) in the regulation no.27 for Group Developments, and in the sub regulation (16) in the regulation no.28 for Multi Storeyed Buildings proposed in the draft Second Master Plan, relating to the prescription of Sewage Treatment Plants (STPs) in unsewered areas, for the words ' number of dwelling units exceeds 75 nos. or 3750 sq.m. of commercial area, the words ' number of dwelling units exceeds 50 nos. or 2500 sq.m. of commercial area' shall be substituted (considering the need to have Sewage Treatment Plants in such major developments exceeding the number stated above).

- (v) Deletion of special areas prescribed for the commercial Multi Storeyed Buildings :

As the additional Floor Space Index (FSI) can be availed under the premium FSI provisions proposed in the draft Second Master Plan, higher FSI proposed for commercial buildings in special areas shall be deleted, and because of it

- (a) the prescription of special areas becomes infructuous / unwarranted; the regulation no.(2), under Annexure IX shall be deleted; and
- (b) In the Table under the sub regulation (2) in the regulation no.28, for the Category II and Category III buildings, with maximum plot coverage 30%, above 30%, upto 40%, above 40%, upto 50%, the maximum FSI shall stand corrected to 2.50, 2.25 & 2.00 respectively.
- (vi) The rail link connecting Vandalur Railway Station and ORR as indicated in the Map of Vandalur Village – MP II / Chennai Metropolitan Area (VP) – 246/2008 in the Draft Second Master Plan shall stand deleted.
- (vii) The permissible FSI in respect of Hospital Buildings shall be additionally 0.25 over and above the normally permissible FSI.
- (viii) Certain lands in Vellanur, Sirukalathur, Nedunkundram, Vengambakkam, Solinganallur Panchayat, Sithalapakkam, Pallikaranai, Poonthandalam, Palanthadalam, Kavanur and Nandambakkam Villages, excluding water bodies in Government lands, Public Roads and those already zoned for higher order uses as detailed in Govt. Lr.No.28099/ UD I/2007-9, dated 2.9.2008 shall be classified as Primary Residential use zone in the Master Plan Maps of the concerned villages.

Modification to Height of the Buildings:

- (ix) In the Table under Development Regulations No.28(2) against Sl.No.F, the existing entries in column 5 shall be substituted by the following:
- "60 metres where the width of the abutting road is minimum 18 metres, and exceeding 60 metres where the width of abutting road is minimum 30.5 metres, subject to such conditions as may be necessary"

- x) In Annexure XIII, Regulation No.5 relating to height, for the existing words and figures, the following shall be substituted:

"Height: (a) For non-multi storeyed Buildings, it shall be in conformity with the requirements prescribed in the respective Development Regulations.

(b) For Multi Storeyed Buildings, maximum permissible height shall be 60 metres where the width of the abutting road is minimum 18 metres, and exceeding 60 metres where the width of abutting road is minimum 30.5 metres, subject to such conditions as may be necessary.

Development charge shall be at double the normally leviable rate for the part of the building, which falls in the height exceeding 1.5 times the width of the abutting road.

4 The Member Secretary, Chennai Metropolitan Development Authority is directed to pursue action accordingly.

(BY ORDER OF THE GOVERNOR)

R. SELLAMUTHU
PRINCIPAL SECRETARY TO GOVERNMENT.

To

The Member Secretary, Chennai Metropolitan Development Authority, Chennai-8.

The Commissioner of Town and Country Planning, Chennai-2.

The Commissioner, Corporation of Chennai, Chennai-3.

Copy to: The Chief Minister's Office, Chennai-9.

The Senior PA to Minister (Information.), Chennai - 9.

The Public (SC) Department, Chennai-9.

All Departments of Secretariat.

SF/SC

// FORWARDED / BY ORDER //


SECTION OFFICER.

8



ABSTRACT

Urban Development - Chennai Metropolitan Development Authority- Second Master Plan for Chennai Metropolitan Area 2026 – Approved – Publication in the Tamil Nadu Government Gazette – Orders – Issued.

HOUSING AND URBAN DEVELOPMENT (UD I) DEPARTMENT

G.O. (Ms.) No.191

Dated : 2.9.2008.

Read :

G.O.(Ms.) No.190 , Housing and Urban Development Department,
Dated 2.9.2008.

ORDER :

In the G.O. read above, the Government have approved the Draft Second Master Plan for Chennai Metropolitan Area 2026, subject to certain modifications.

2. The appended notification shall be published in the Extra- Ordinary issue of Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai-79 is directed to send 50 copies of the notification to the Government.

(BY ORDER OF THE GOVERNOR)

R. SELLAMUTHU
PRINCIPAL SECRETARY TO GOVERNMENT.

To

The Works Manager, Central Press, Chennai-79.

(for publication of the notification in the Tamil Nadu Government Gazette)

The Member Secretary, Chennai Metropolitan Development Authority , Chennai-8.

The Commissioner of Town and Country Planning, Chennai-2.

The Commissioner, Corporation of Chennai, Chennai-3.

Copy to:

The Chief Minister's Office, Chennai-9.

The Senior .PA to Minister (Information.),Chennai-9.

The Public (SC) Department, Chennai-9.

All Departments of Secretariat.

SF/SC

// FORWARDED / BY ORDER //

[Signature] 2/9/08
SECTION OFFICER.

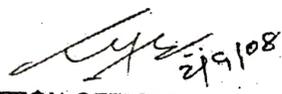
APPENDIX
NOTIFICATION

In exercise of the powers conferred by section 28 read with section 30 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act.35 of 1972), the Governor of Tamil Nadu hereby approves the second master plan for the Chennai Metropolitan Area, 2026.

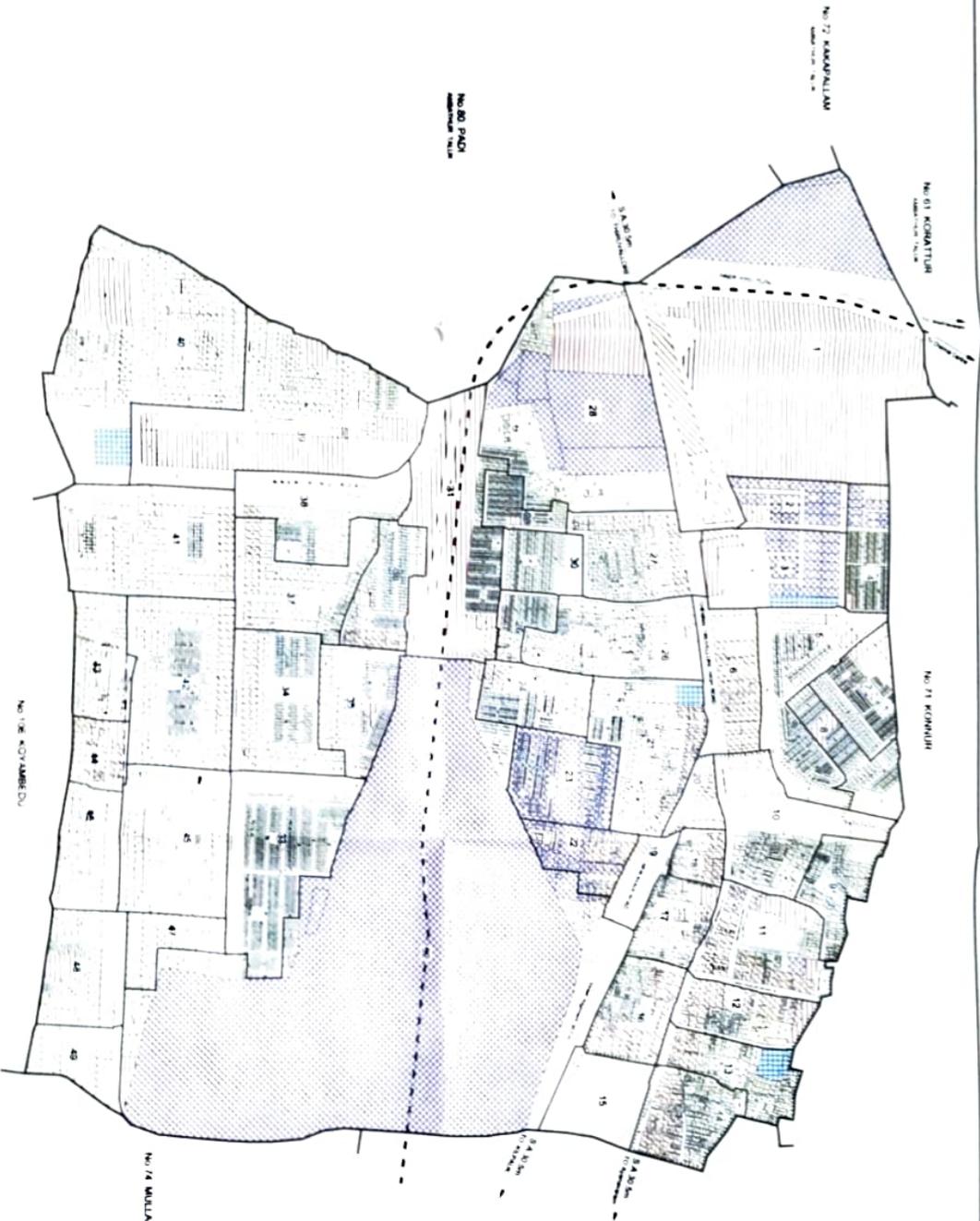
2. The approved second master plan for the Chennai Metropolitan Area, 2026 shall be open to the public for inspection from 10.30 a.m. to 4.30 p.m., during working days at the office of the Chennai Metropolitan Development Authority, Egmore, Chennai - 600 008.

R. SELLAMUTHU
PRINCIPAL SECRETARY TO GOVERNMENT.

/ TRUE COPY /


SECTION OFFICER.

VILLIVAKKAM
 VILLAGES - 1
 PERIYAR RIVER PANNAKAKAM DAM
 CHINNAI INSURIT
 CORPORATION OF CHINNAI



- LAND USE**
- RESIDENTIAL
 - COMMERCIAL
 - INDUSTRIAL
 - AGRICULTURE
 - OPEN SPACE & RECREATIONAL
 - WATER BODIES
 - UNDEVELOPED
 - ROADS
 - RAILWAYS

- MATERIALS**
- RESIDENTIAL
 - COMMERCIAL
 - INDUSTRIAL
 - AGRICULTURE
 - OPEN SPACE & RECREATIONAL
 - WATER BODIES
 - UNDEVELOPED
 - ROADS
 - RAILWAYS

MASTER PLAN FOR CMA - 2026

MAP NO. MPT/11/2006

DATE: 18/09/2006

SCALE: 1:50,000

PROJECT: MASTER PLAN FOR CMA - 2026

PREPARED BY: CHINNAI INSURIT CORPORATION

APPROVED BY: CHINNAI INSURIT CORPORATION

DATE OF APPROVAL: 18/09/2006

CHINNAI INSURIT CORPORATION

MINUTES OF THE CIRCULATION AGENDA OF BOARD OF DIRECTORS OF C.M.W.S.S. BOARD

Res.No.54/2017
Date:15.07.2017

Engg. - O&M-II - STP (N) - Villivakkam STP - Report submitted by Voluntary organization "Arappor Iyakkam" - To enter upon permission to Greater Chennai Corporation in major portion of land of existing oxidation pond at Villivakkam STP land area to maintain as a water body - Proposal placed before the Board under circulation for approval.

The Board took note of the details putforth in the Agenda under circulation and accorded approval

1. To permit Greater Chennai Corporation (GCC) to enter upon the land inside Villivakkam STP of CMWSSB for an area of about 27.5 Acres to maintain as a water body and also to develop amenities like walking path formation of minor parks etc.
2. The ownership of whole land pertaining to Villivakkam STP of about 39 Acres shall remain with CMWSSB.
3. To retain remaining area of about 11.5 Acres of land at Villivakkam STP of CMWSSB for maintaining newly constructed the relay pumping station including panel room in this land including land required for construction of Sewage treatment plant for future expansion
4. To request GCC to construct a compound wall with RCC foundation and brick work in super structure for separation of pumping station land area from the proposed pond and also to avoid the entry of trespassers into the land at their costs.
5. The permanent land register copy and the basic records of taking /handing over the land to GCC should be kept in safe custody and maintained by the officials of STP / North, CMWSSB.
6. For attending complaints if any arises in future in the existing pipelines on the portion of the land handed over, GCC, will permit CMWSSB to attend

V. ARUN ROY/15.07.2017.
MANAGING DIRECTOR

//l.c.f.b.o.//

08.8/15/17
S.A.O.(B.S)

SECRETARY

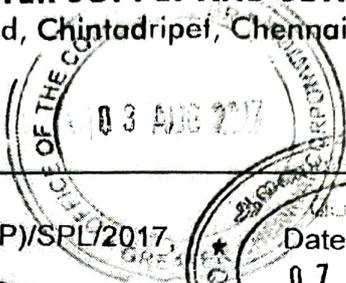
-195-



CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD

No. 1, Pumping Station Road, Chintadripet, Chennai-600 002.

MANAGING DIRECTOR



Lr. No. CMWSSB/C.E.(O&M)II/STP(N)/VILL(STP)/SPL/2017.

To
The Commissioner
Greater Chennai Corporation
Ripon Building,
Chennai 600003.



EECC
SEKWS

Sir,

Sub: CMWSSB - CE(O&M-II) - STP (N) – Villivakkam STP - Report submitted by Voluntary organization "Arappor Iyakkam" – Handing over of existing oxidation pond to Greater Chennai Corporation and maintained as a water body - – Proposal placed before the Board – Approval accorded by Board – Intimation - Reg.

- Ref: 1. Lr. no. SWDC no. B2/3231/2016 Dated: 09.09.16.
- 2. Board Resolution No. 54/2017 Dated: 15.07.2017.

SE (RWD)

-o0o-

In the reference letter 1st cited, it has been informed that a report has been received from members of Arappor Iyakkam citing certain issues connected with CMWSSB department in SIDCO nagar in Villivakkam as detail below.

"The open land vested with the CMWSSB and located near the Industrial area of the SIDCO Nagar near the flyover, the CMRL has been dumping debris and partially filled up the pond area. This pond was originally used by the CMWSSB to serve as an Oxidation Pond for the treatment of sewage water collected from the Villivakkam area. Due to this action by CMRL the functioning of pond as a water body to receive the surplus flood water from the adjacent inundation area was severely affected and that nearby SIDCO nagar was nearby flooded during the North Monsoon 2015. Further in their report they have also cited the existing 7nos of wells, belonging to CMWSSB in the SIDCO nagar area and are unused".

Further, in the meeting held by the Principal Secretary (MAWS) on 07.09.2016 it was decided that the vacant pond area belonging to CMWSSB may be handed over to Greater Chennai Corporation. This area will be maintained as a water body and also will be developed with other amenities like walking path formation of minor parks etc. Based on the above, the Commissioner, Greater Chennai Corporation has requested to hand over the above land in Villivakkam STP for the above purposes vide reference 1st cited above.

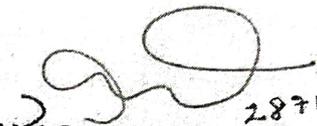
In this regard, it is submitted that the total land available at Villivakkam STP is 15.42.44 Hectares (about 39 Acres). In this area of land, about 2.5 Acres have been encroached on the southern and western side of the boundary. The compound wall for land leaving encroached area has been constructed which is about 36.5 Acres. It is proposed to retain about 11.5 Acres of land in Villivakkam STP which is required for maintaining the relay pumping station including existing Panel room which is constructed under plugging of outfall scheme in this land and also land required for future expansion of sewage treatment plant. Hence, it is proposed to permit Greater Chennai Corporation to enter upon the balance land inside Villivakkam STP to maintain as a water body and also to develop amenities like walking path, formation of minor parks etc. in 27.5 acres (25+2.5) of CMWSSB land at Villivakkam STP.

The subject was placed be Board and the Board vide Res no. 54/2017 accorded approval as follows:

1. To permit Greater Chennai Corporation (GCC) to enter upon the land inside Villivakkam STP of CMWSSB for an area of about 27.5 Acres to maintain as a water body and also to develop amenities like walking path formation of minor parks etc.
2. The ownership of whole land pertaining to Villivakkam STP of about 39 Acres shall remain with CMWSSB.
3. To retain remaining area of about 11.5 Acres of land at Villivakkam STP of CMWSSB for maintaining newly constructed the relay pumping station including panel room in this land including land required for construction of Sewage treatment plant for future expansion.
4. To request GCC to construct a compound wall with RCC foundations and brick work in super structure for separation of pumping station land area from the proposed pond and also to avoid the entry of trespassers into the land.
5. The permanent land register copy and the basic records of taking / handing over the land to GCC should be kept in safe custody and maintained by the officials of STP / North, CMWSSB.
6. For attending complaints if any arises in future in the existing pipelines on the portion of the land handed over to GCC will be attended by CMWSSB.

2

Hence, the Commissioner, GCC is requested to carry out the necessary works to maintain the land at Villivakkam STP as a water body and also to develop amenities like walking path formation of minor parks etc. It is also requested to take necessary action to construct the compound wall with RCC foundations and brick work in super structure for separation of pumping station land area from the proposed pond and also to avoid the entry of trespassers into the land as per the Board's approval.


for **MANAGING DIRECTOR** 28717



TAMIL NADU GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

No. 48]

CHENNAI, WEDNESDAY, NOVEMBER 28, 2018
Karthigai 12, Vilambi, Thiruvalluvar Aandu – 2049

Part VI—Section 1

Notifications of interest to the General Public
issued by Heads of Departments, Etc.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

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TAMIL NADU GOVERNMENT GAZETTE

[Part VI—Sec.1

NOTIFICATIONS BY HEADS OF DEPARTMENTS, ETC.

GENERAL NOTIFICATIONS

Variation to the Approved Second Master Plan for the Chennai Metropolitan Area 2026 of Chennai Metropolitan Development Authority for Chennai Metropolitan Area.

Perungavur Village, Thiruvallur District.

(Letter No. R1/8457/16-1.)

No.VI(1)/425/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the *Tamil Nadu Government Gazette*, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

"Map P.P.D: / M.P II (V) No.43/2018 to be read with Map No: MP-II/CMA(VP)51/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.Nos. 405/1 & 2, 406, 407/1, 2 & 3, 408/1A, 1B, 2A & 2B, 409, 410, 430/1 & 2, 433/1A, 1B, 2A & 2B, 434, 435/1 & 2 and 436 of Perungavur Village, Ponneri Taluk, Thiruvallur District, Sholavaram Panchayat Union limit classified as "Agricultural Use Zone" is now reclassified as "Primary Residential Use Zone" subject to the condition that the 12 m wide road forming part of the approved lay-Out No. 42/2018 has to be extended to the adjacent vacant lands through the site under reference to have better circulation pattern in the locality, while approving the lay-Out for the site under reference.

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Naduvakkarai Village, Chennai District.

(Letter No. R2/16575/17-1.)

No.VI(1)/426/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the *Tamil Nadu Government Gazette*, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

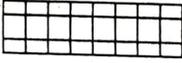
"Map P.P.D. / M.P II (V) No. 46 /2018 to be read with Map No: MP-II/CITY 24/2008"

In form VI :

In Column No. (2) under the heading "PRIMARY RESIDENTIAL" and under the sub-heading of "Block No.88" the R.S. No.3968/57 shall be deleted from the part of R.S.No. and included as whole of R.S. No.3968/57, in column No.2 under the heading, "COMMERCIAL" and under the sub-heading "Block No.88". An extent of "0.06.736 Hectare" shall be deducted from the total extent in Column No. 4 under the heading "PRIMARY RESIDENTIAL" and under the sub-heading "Block No. 88".

In Column No. (1) to (8) under the heading "COMMERCIAL" and under the sub-heading "Block No.88" the following shall be added:

R.S.No.

Sl. No.	Locality	Reference to marking on map	Approximate area in hectares	Purpose for which use zone to be reserved	Character of Area	Present use	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	Door No.1, Second Main Road, R.A.Puram, Chennai – 28 comprised in R.S.No.3968/57, Block No.88 of Mylapore Division, Mylapore-Triplicane Taluk, Chennai District, Greater Chennai Corporation limit		0.06.736 Hectare	COMMERCIAL	--	Vacant	

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

Door No.1, Second Main Road, R.A.Puram, Chennai – 28 comprised in R.S.No.3968/57, Block No.88 of Mylapore Division, Mylapore-Triplicane Taluk, Chennai District, Greater Chennai Corporation limit classified as "Primary Residential Use Zone" is now reclassified as "Commercial Use Zone".

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Nedungundram Village, Kancheepuram District.

(Letter No. R1/2089/18-1.)

No.VI(1)/429/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (2) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the Tamil Nadu Government Gazette, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following shall be added: -

(2) The expression "Map P.P.D. / M.P II (V) No.36/2018 to be read with "Map No: MP-II/CMA (VP) 248-B/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

Plot No.3335, AI Block, bearing old Door No.AI-130, New No.36, 8th Main Road, Anna Nagar, Chennai-40 comprised in old S.No.59/2 part, present T.S.No.242, Block No.1C of Naduvakkara Village, Aminjikarai Taluk, Chennai District, Greater Chennai Corporation limit classified as "Primary Residential Use Zone" is now reclassified as "Mixed Residential Use Zone."

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Villivakkam Village, Chennai District.

(Letter No. R2/282/18-1.)

No.VI(1)/427/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the *Tamil Nadu Government Gazette*, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

"Map P.P.D. / M.P II (V) No.41/2018 to be read with Map No: MP-II/CITY 18/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

Plot No.1159, New Door No.129, Z-Block, 6th Avenue, Anna Nagar, Chennai-40 comprised in old S.No.127 pt & 128 pt, present T.S.No.6, Block No.48 of Villivakkam Village, Aminjikarai Taluk, Chennai District, Greater Chennai Corporation limit classified as "Primary Residential Use Zone" is now reclassified as "Commercial Use Zone".

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Mylapore - Triplicane Taluk, Chennai District.

(Letter No. R2/15726/17-1.)

No.VI(1)/428/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O.Ms.No.419, Housing and Urban Development Department dated 1st June 1984 Under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971, the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (3) of Section 33 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Nandhanam Area D.D.P. approved in G.O.Ms.No.393 Housing and Urban Development Department dated:14-03-1986 and published as Notification in Part II—Section 2 of the *Tamil Nadu Government Gazette*.

VARIATION

In the said D.D.P. in Clause 2(a), 3(xi) and 9(d) after expression Map No.4 D.D.P(S)/M.M.D.A. No.1/80 the expression "and Map P.P.D. / D.D.P (V) No. 49/2018" shall be added.

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.No.435/1A1A of Nedungundram Village, Chengelpet Taluk, Kancheepuram District, Kattankolathur Panchayat Union Limit classified as "**Agricultural Use Zone**" is now reclassified as "**Primary Residential Use Zone**" subject to obtaining the remarks of the Public Works Department while applying for Planning Permission for taking up development in the site.

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Vengaivasal Village, Kancheepuram District.

(Letter No. R1/523/18-1.)

No.VI(1)/430/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 Under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under Sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the *Tamil Nadu Government Gazette*, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

(2) "Map P.P.D. / M.P II (V) No.34/2018 to be read with Map No: MP-II/CMA (VP) 231/2008

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.No. 38/2B2, 4A1 & 4B1 of Vengaivasal Village, Sholinganallur Taluk, Kancheepuram District, St.Thomas Mount Panchayat Union classified as "**Agricultural Use Zone**" is now reclassified as "**Primary Residential Use Zone**" subject to obtaining the remarks from the Public Works Department while applying for planning permission for taking up Development in the site.

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Nemam 'A' Village, Thiruvallur District.

(Letter No. R1/2012/18-1.)

No.VI(1)/431/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under Sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the *Tamil Nadu Government Gazette*, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

DTP—VI-1 (48)—2

"Map P.P.D. / M.P II (V) No.40/2018 to be read with Map No: MP-II/CMA (VP)157/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.No.89 of Nemam 'A' Village, Poonamallee Taluk, Thiruvallur District, Poonamallee Panchayat Union limit land use "Non Assigned" is now classified as "Primary residential use zone" subject to obtaining the remarks of the Public Works Department while applying for Planning Permission for taking up development in the site.

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

T.Nagar Village, Chennai District.

(Letter No. R2/16574/17-1.)

No.VI(1)/432/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O.Ms.No.419, Housing and Urban Development Department dated 1st June 1984 Under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971, the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (3) of Section 33 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Rajaji Nagar Area D.D.P. approved in G.O.Ms.No.393 Housing and Urban Development Department dated:14-03-1986 and published as Notification in Part II—Section 2 of the Tamil Nadu Government Gazette.

VARIATION

In the said D.D.P. in Clause 2(a), 3(xi) and 9(d) after expression Map No.2 D.D.P/M.M.D.A. No.1/84 the expression and Map P.P.D. / D.D.P (V) No. 51/2018 shall be added.

In form 6 :

In Column No. (1) under the heading 'PRIMARY RESIDENTIAL' and under the sub heading 'Block No.124' R.S. No.7684 part shall be deleted from the part of R.S.No. and included in the R.S.No. part of 7684 in column No.1 under the heading, "COMMERCIAL" and under the sub-heading 'Block No.124'. An extent of "0.04.242 Hectare" shall be deducted from the total extent in column No.(3) under the heading 'PRIMARY RESIDENTIAL' and under the sub heading 'Block No. 124'.

In form 6 :

In Column No. (1) under the heading 'MIXED RESIDENTIAL' and under the sub heading 'Block No.124' the R.S. No.7684 shall be deleted from the part of R.S.No. and included in the part of R.S.No.7684 in column No.(1) under the heading, "COMMERCIAL" and under the sub-heading 'Block No.124'. An extent of "0.02.193 Hectare" shall be deducted from the total extent; in column No. (3) under the heading 'MIXED RESIDENTIAL' and under the sub-heading 'Block No. 124'

In Column No. (1) to (6) under the heading "COMMERCIAL" and under the sub-heading "Block No.124" the following shall be added:

Locality	Reference to marking on map	Approximate area in hectares	Purpose for which use zone to be reserved	Present use	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
Old Door No.29, New Door No.12, Doraisamy Road, T.Nagar, Chennai – 600 017, comprised in old S.No.7232 part, present T.S.No 7684, Block No.124 of T.Nagar Village, Guindy Taluk, Chennai District, Greater Chennai Corporation limit.		0.06.435 Hectare	COMMERCIAL	Vacant	-

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

Old Door No.29, New Door No.12, Doraisamy Road, T.Nagar, Chennai – 600 017, comprised in old S.No.7232 part, present T.S.No 7684, Block No.124 of T.Nagar Village, Guindy Taluk, Chennai District, Greater Chennai Corporation limit classified as "partly Primary Residential Use Zone and partly Mixed Residential use zone" is now reclassified as "Commercial Use Zone".

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Perumbakkam Village, Kancheepuram District.

(Letter No. R1/428/18-1.)

No.VI(1)/433/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the Tamil Nadu Government Gazette, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

"Map P.P.D. / M.P II (V) No.42/2018 to be read with Map No: MP-II/CMA(VP)241/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.Nos.116/1, 2A, 3A1, 3B, 3C1, 3C2A and 433/4B of Perumbakkam Village, Sholinganallur Taluk, Kancheepuram District, St. Thomas Mount Panchayat Union limit classified as "Institutional Use Zone" is now reclassified as "Primary Residential Use Zone."

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Villivakkam Village, Chennai District.

(Letter No. R2/11704/17-1.)

No.VI(1)/434/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II—Section 2 of the Tamil Nadu Government Gazette, dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added: -

"Map P.P.D. / M.P II (V) No. 52/2018 to be read with Map No: MP-II/CITY 18/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

Plot Nos.1662 & 1663 at Door No.16, 21st Main Road, Anna Nagar West, Chennai-40 comprised in Old S.No.127/3 pt, 4 pt, 5 pt, present T.S.No.79 & 80, Block No.45 of Villivakkam Village, Aminjikarai Taluk, Chennai District, Greater Chennai Corporation limit classified as "Primary Residential Use Zone" is now reclassified as "Mixed Residential Use Zone."

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Veeraraghavapuram Village, Thiruvallur District.

(Letter No. R1/8755/17-1.)

No.VI(1)/435/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O.Ms.No.419, Housing and Urban Development Department dated 1st June 1984 Under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971, the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (3) of Section 33 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Thiruverkadu Township Area D.D.P. approved in G.O.Ms.No.393 Housing and Urban Development Department dated:14-03-1986 and published as Notification in Part II—Section 2 of the Tamil Nadu Government Gazette.

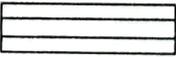
VARIATION

In the said D.D.P. in Clause 2(a), 3(xi) and 9(d) after expression 'Map No.2 D.D.P/M.M.D.A. No.1/86' the expression "and Map P.P.D. / D.D.P (V) No. 57/2018" shall be added.

In form 6 :

In Column No. (2) under the heading "AGRICULTURAL " and under the sub-heading of "VILLAGE No. 9, VEERARAGHAVAPURAM, whole of S. Nos.130/1A,1B,2A,2B, 131/1,2,4 and 132/1 shall be deleted from the whole of R.S.No. 117 to 137 and included as S. Nos.130/1A,1B,2A,2B, 131/1,2,4 and 132/1, in column No.2 under the heading, "INSTITUTIONAL" as sub-heading "VILLAGE No.9, VEERARAGHAVAPURAM". An extent of "3.28.0 Hectare" shall be deducted from the total extent in Column No. 4 under the heading "AGRICULTURAL " and under the sub-heading "VILLAGE No.9, VEERARAGHAVAPURAM".

In Column No. (1) to (7) under the heading "INSTITUTIONAL" and under the sub-heading "VILLAGE No.9, VEERARAGHAVAPURAM" the following shall be added:

Sl. No.	Locality	Reference to marking on map	Approximate area in hectares	Purpose for which area to be reserved	Present use	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	S.Nos.130/1A, 1B, 2A, 2B, 131/1, 2, 4 and 132/1 of Veeraraghavapuram Village, Poonamallee Taluk, Thiruvallur District, Thiruverkadu Municipal limit		3.28.0 Hectare	INSTITUTIONAL	VACANT	-

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.Nos.130/1A, 1B, 2A, 2B ,131/1, 2, 4 and 132/1 of Veeraraghavapuram Village, Poonamallee Taluk, Thiruvallur District, Thiruverkadu Municipal limit classified as "Agricultural Use Zone" is now reclassified as "Institutional Use Zone" subject to obtaining remarks from PWD before taking up development in the site under reference.

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

Ayanambakkam Village, Thiruvallur District.

(Letter No. R1/11805/17-1.)

No.VI(1)/436/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O.Ms.No.419, Housing and Urban Development Department dated 1st June 1984 Under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971, the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (3) of Section 33 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Thiruverkadu Township Area D.D.P. approved in G.O.Ms.No.393 Housing and Urban Development Department dated:14-03-1986 and published as Notification in Part-II, Section -2 of the Tamil Nadu Government Gazette.

VARIATION

In the said D.D.P. in Clause 2(a), 3(xi) and 9(d) after expression 'Map No.2 D.D.P/M.M.D.A. No.1/86' the expression "and Map P.P.D. / D.D.P (V) No.57/2018" shall be added.

In form 6 :

In Column No. (2) under the heading "AGRICULTURAL" and under the sub-heading of 'VILLAGE No. 85, AYANAMBAKKAM' whole of S. Nos.660/2&4, 661/2,3,4,5&6, 662/2,3A &3B and 680/1&2 shall be deleted from the whole of R.S.No. 620 to 686 and included as S. Nos.660/2&4, 661/2,3,4,5&6, 662/2,3A &3B and 680/1&2, in column No.2 under the heading, "PRIMARY RESIDENTIAL" and under the heading 'VILLAGE No. 85, AYANAMBAKKAM'. An extent of "3.72.50 Hectare" shall be deducted from the total extent in Column No. 4 under the heading "AGRICULTURAL" and under the sub-heading 'VILLAGE No. 85, AYANAMBAKKAM'.

In Column No. (1) to (7) under the heading "PRIMARY RESIDENTIAL" and under the sub-heading "VILLAGE No. 85, AYANAMBAKKAM" the following shall be added:

Sl. No.	Locality	Reference to marking on map	Approximate area in hectares	Purpose for which area to be reserved	Present use	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	S.Nos.660/2 & 4, 661/2, 3, 4, 5 & 6, 662/2, 3A & 3B and 680/1 & 2 of Ayanambakkam Village, Maduravoyal Taluk, Thiruvallur District, Thiruverkadu Municipal limit		3.72.50 Hectare	PRIMARY RESIDENTIAL	VACANT	-

EXPLANATORY NOTE

(This is not part of variation. It intends to bring-out the purport)

S.Nos.660/2 & 4, 661/2, 3, 4, 5 & 6, 662/2, 3A & 3B and 680/1 & 2 of Ayanambakkam Village, Maduravoyal Taluk, Thiruvallur District, Thiruverkadu Municipal limit classified as "Agricultural use zone" is now reclassified as "Primary Residential use zone subject to the following conditions:

- (i) Open Space reservation area is to be provided in the portion of the site abutting the Public Road to serve as a Buffer in between the site and the Water Body;
- (ii) Layout application for the site under reference is to be admitted along with the Compliance Certificate from the PWD for having implemented the conditions laid in C.E. (WRD), Chennai Region letter No. DB / T5 (3) I - Ayanambakkam - II / 2018 / M, dated 29-01-2018, in the site; and
- (iii) Layout for the site under reference has to be prepared considering the existing road network in the surrounding areas as well as the requirement of road network for the vacant land parcels.

Nedungundram Village, Kancheepuram District.

(Letter No. R1/16573/17-1.)

No.VI(1)/437/2018.

In exercise of the powers delegated by the Government of Tamil Nadu in G.O. Ms. No.419, Housing and Urban Development Department dated 1st June 1984 under Section 91 (1) of the Tamil Nadu Town and Country Planning Act, 1971 the Member-Secretary, Chennai Metropolitan Development Authority hereby makes the following variation under sub-section (4) of Section 32 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) to the Second Master Plan for Chennai Metropolitan Area 2026, approved in G.O.(Ms) No.190 Housing & Urban Development (UD I) Department dated 02-09-2008 and published as per G.O.(Ms) No.191 Housing & Urban Development (UD I) Department dated 02-09-2008, as Housing and Urban Development Department Notification in No.266 Part II – Section 2 of the *Tamil Nadu Government Gazette* dated the 2nd September 2008.

VARIATION

In the said Second Master Plan in Development Regulations, in Regulation No.12 (2) the following expression shall be added:-

"Map P.P.D. / M.P II (V) No. 53/2018

to be read with Map No: MP-II/CMA (VP)248-B/2008"

EXPLANATORY NOTE

(This is not part of variation. It intends to bring out the purport)

S.Nos.7/3, 4A, 4B & 4C and 8/4A, 4B, 4C, 4D, 4E & 5 of Nedungundram Village, Chengelpet Taluk, Kancheepuram District, Kattankolathur Panchayat Union Limit classified as "**Special & Hazardous Industrial Use Zone**" is now reclassified as "**Commercial Use Zone**" subject to obtaining the following before taking up of development in the site under reference:

- (i) the remarks of PWD on inundation aspect and construction of culvert across the channel; and
- (ii) the remarks of Highways Department on the right of way of the abutting Vandalur – Kelambakkam Road.

Chennai-600 008,
20th November 2018.

RAJESH LAKHONI,
Principal Secretary / Member-Secretary,
Chennai Metropolitan Development Authority.

TAMIL NADU MEDICAL COUNCIL, CHENNAI

Extract of the Minutes of the Tamil Nadu Medical Council at its meeting held on 30-10-2018

(Ref. No. TNMC/G 582/2018)

No.VI(1)/438/2018.

The Tamil Nadu Medical Council directs all its registered medical practitioners practising in Tamil Nadu, Puducherry, Andaman & Nicobar to strictly comply the clause 1.2.3. of the Code of Medical Ethics of the Council on the updating of knowledge by the medical practitioners by way of Continuing Medical Education (CME) and accruing 30 credit hours in 5 years. The procedure and the eligibility is as given in the Gazette of Government of Tamil Nadu No.41 Part VI Section 1 dated 10th October 2018.

The Tamil Nadu Medical Council in its meeting held on 30-10-2018 has resolved to strictly implement the above clause among other things forthwith. Hence, all registered doctors are directed to update their CME credit hours accrued from 1st June 2012 to 31st May 2017 and the next block years from 1st June, 2017 in the prescribed format along with attendance sheet, certificates to the Tamil Nadu Medical Council to the address given below.

• The CME conducted by recognised / accredited organisations by the State Medical Council only will be credited.

- The list of accredited organisations is given in the council website. These organisations can claim retrospective recognition of CMEs held between 2012-2017, subject to verification by the Council.
- The members attending the CME by these organisations should affix their signature and fill up all the details like registration number, mobile number, Email ID etc for proper crediting by the State Medical Council.
- A fee of Rs 50/- is to be paid for each participant for importing credit hours. No certificates will be issued by the council but updation will be done in the individual credit hours which can be verified in website / message by SMS. Alternatively a fees of Rs. 100/- is to be paid for obtaining Certificate. The Organisation will pay the same by Demand Draft or by Online Payment.
- The 2 hourly online CME will be awarded 1 credit hour.
- The application for updation of CME Credit hours is available in website. The practitioner should pay Rs 50 per CME Programme as fees in DD or by Online Payment (if not paid already by the organiser as said above)
- These resolutions will be published as notifications in the Gazette of the Government of Tamil Nadu.

The update process of CME credit hours both for the period 2012-2017 and for 2017-2022 will be started from 1st December. 2018. The launch of on-line CME will be done shortly.

Chennai-600 106,
23rd November 2018.

Dr. R.S. SHANMUGARAJAN,
Registrar,
Tamil Nadu Medical Council.

TAMIL NADU MEDICAL COUNCIL, CHENNAI

IMPORTANT NOTICE

To Registered Medical Practitioners above the Age of 70 Years as on 01-06-2018

(Ref. No. TNMC/G 582/2018)

No.VI(1)/439/2018.

The Tamil Nadu Medical Council directs all its registered medical practitioners above the age of 70 years as on 1st June 2018 to update their credentials with the Council from 1st December 2018 to 31st January 2019.

These senior doctors are exempted from complying with the clause 1.2.3. of the Code of Medical Ethics of the Council but shall update their details in the prescribed format and supportive self attested specified documents by POST to the address given below.

The Tamil Nadu Medical Council in its meeting held on 30.10.2018 has resolved to strictly implement the update process.

All the senior doctors above 70 years of age are directed to send the details in the Senior Doctors Update Form No.5 available in website www.tnmedicalcouncil.org.

Those Senior Doctors who hasn't updated within the said time will be listed as "**Dormant and Inaccessible Practitioners**" from 1st February 2019. These Dormant and Inaccessible Practitioners will not be eligible for privileges given to them by the Council For practical purposes they will be considered de-listed from the Registry.

Those members who has expired shall also be notified by their kith and kin or friends with death certificate. Those expired members will be retained in the Registry in the expired list.

Address: The Registrar, Tamil Nadu Medical Council, Post Box No.7185, M.M.D.A. Colony, Arumbakkam, Chennai-600106.

The cover shall be marked "UPDATE OF SENIOR DOCTOR 70 PLUS"

Chennai-600 106,
23rd November 2018.

Dr. R.S. SHANMUGARAJAN,
Registrar,
Tamil Nadu Medical Council.

TAMIL NADU NURSES AND MIDWIVES COUNCIL, CHENNAI

CANCELLATION OF NOTIFICATION

(Ref. No. 432/NC/2018, dated 30/10/2018)

No.VI(1)/440/2018.

"The Notification No. 26, dated 28/6/2017 towards the election of TNAI & CMAI Board Constituency Stands cancelled".

Chennai-600 004,
20th November 2018.

Prof. Dr. S. ANI GRACE KALAIMATHI,
Registrar,
Tamil Nadu Nurses and Midwives Council.

FITNESS

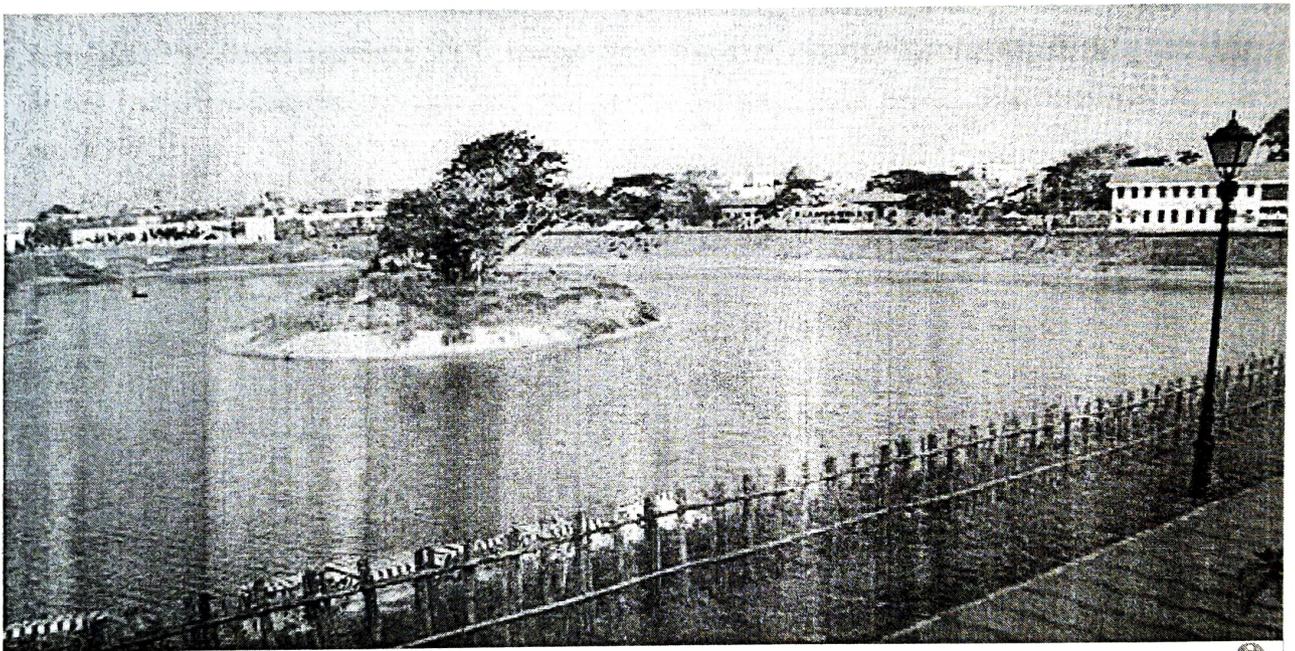
Chetpet Eco Park: An oasis of green for fitness enthusiasts

Preeti Zachariah

NOVEMBER 06, 2017 15:13 IST

UPDATED: NOVEMBER 06, 2017 15:13 IST

Nestled amidst bustling traffic, the Chetpet Eco Park is ideal for fitness enthusiasts and those looking for a spot of recreation



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A paddling of ducks waddles across the walking path, emitting a series of loud quacks. Walkers dodge the birds and continue walking, their gazes fixed steadily on the trail beyond. Statues of animals gaze somewhat eerily at all this: a land-locked turtle, a sulky pelican, a fierce shark and a jewel-eyed frog.

Benches line the park and a few walkers have already collapsed on them, exercising their core, resting or socialising. A few stray kittens gambol under the benches in a gazebo of sorts, at the entrance, that faces the Chetpet Lake.

Swatches of green can be found all over – a deer peers from beneath dense foliage on the wall of the parking lot; green grass and trees border the walkway; creepers curtain the wall cocooning the park and its inhabitants from traffic and pollution; a tree curves across a small islet in the very centre of the water. A swathe of sunlight cuts across, turning the lake into a molten vibrionic mass and leaving behind flecks of gold on the grey concrete walkway.

Green attraction

I am at the Chetpet Eco Park, which as the name suggests, is an ecologically-themed park, spread across the banks of the lake. Created and maintained by the Fisheries Department, the 16-acre large park, inaugurated by late Chief Minister, Jayalalithaa in February 2016, is located in the heart of the city making it a highly accessible place for the city's inhabitants. And they certainly are making full use of it.

It is fairly early in the morning when I arrive, 10 minutes past six, but the park is already filled with early morning walkers getting their daily dose of Vitamin D and endorphins. "We open at 4.30 am daily," says a security guard, who prefers not to be named. Flipping open a register, he points to the long list of regular walkers recorded in it, and adds, "Look we have over 5,000 people walking here," he says.

Chanchal Jain is one of them. "I have been coming here for a year," he says. He usually comes at 6 am and takes four rounds around the 1.2 km long walkway every morning, he adds.

"I love the environment," says Archanaa Gnanaprakasam, another regular. "It is so serene and peaceful," she says.

Looking back

THE HINDU

of the lake started way back in 2000, but took real shape much later when the Government sanctioned a sum of ₹42 crore for the project. This was supposed to go towards the rejuvenation of the water body, development of the restaurant, construction of a joggers' track, a park for children and multi-level parking.

The plan has been a success, by most accounts. There is enough parking, the water is clear and pristine and people throng here everyday. "Besides the walkers we also have a 3-D show, boating, fishing and a park for children," explains the security guard, adding that the park is open for visitors till 8.30 every night, save Tuesdays.

At dawn, however, the long line of boats are clustered at the jetty, bobbing merrily on the surface of the lake, colourful and empty. The park, that is home to a variety of fresh-water fish such as rohu, cutla and pangasius, allows visitor to indulge in a spot of fishing. Anglers can rent equipment and even take home their catch.

"I went boating there last year in December," says Gnanaprakasam. It was close to New Year and fireworks lit the sky, streaking it with multiple hues making it, "an unforgettable experience," she remembers.

Entry is charged as are the activities. It costs ₹25 for adults and ₹10 for children with additional costs for boating and angling. If a regular walker, you can opt for a yearly (₹2,000), monthly ₹200) or bi-yearly (₹1,000) pass. Boating for half an hour will set you back by ₹50 while angling will cost you around ₹300, more if you want to take your catch home.

But the experience is worth it, believes Jain. "I really like the park. The space is very clean and calming. Besides, there is nothing else in the city like this," he smiles.

THE HINDU

Our code of editorial values

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Printable version | Feb 20, 2022 5:28:18 am | <https://www.thehindu.com/life-and-style/fitness/a-lake-view/article19840068.ece>

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City's lakes to figure in Sweden meet

TNN | May 30, 2011, 12:14 AM IST

AHMEDABAD: Kankaria and Vastrapur lakes of the city will become exemplary in an international conference to be held in Sweden.

The stories of the development of both the lakes will be told in a workshop on urban ecology there.

A team of professionals from Centre for Environmental Planning and Technology (Cept), representatives from Centre for Environment Education (CEE), Self Employed Women's Association (Sewa), Ahmedabad Municipal Corporation (AMC) and Environmental Planning Collaborative (EPC) will present the tale of how an attempt has been made to maintain the ecosystems around these lakes at the international workshop 'Sustainable Urban Services' from June 6 to 18 in Sweden.

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Talking about the presentation, Cept faculty member Madhu Bharti said, "Our presentation will talk about the quality of urban water body and the people living around it. It will also address inclusive development around some water bodies in the city as well as other ecological issues associated with the subject such as at the lake at Saijpur in the state. "

Many cities like Dhakka, Arusa, Georgetown, Malmo and others will take part in the workshop which is jointly organized by CEE and Swedish International Centre of Education for Sustainable Development in Sweden.

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Founder and director of CEE, Kartikeya Sarabhai said, "A team from each participating city will give presentations about the ecosystems in their cities in the workshop. In the end, each team will give recommendations on how to develop the ecosystems in their cities. The workshop is an opportunity to give training to the participating professionals who will be learning from each other through discussion and examples."

2/28/22, 6:48 PM

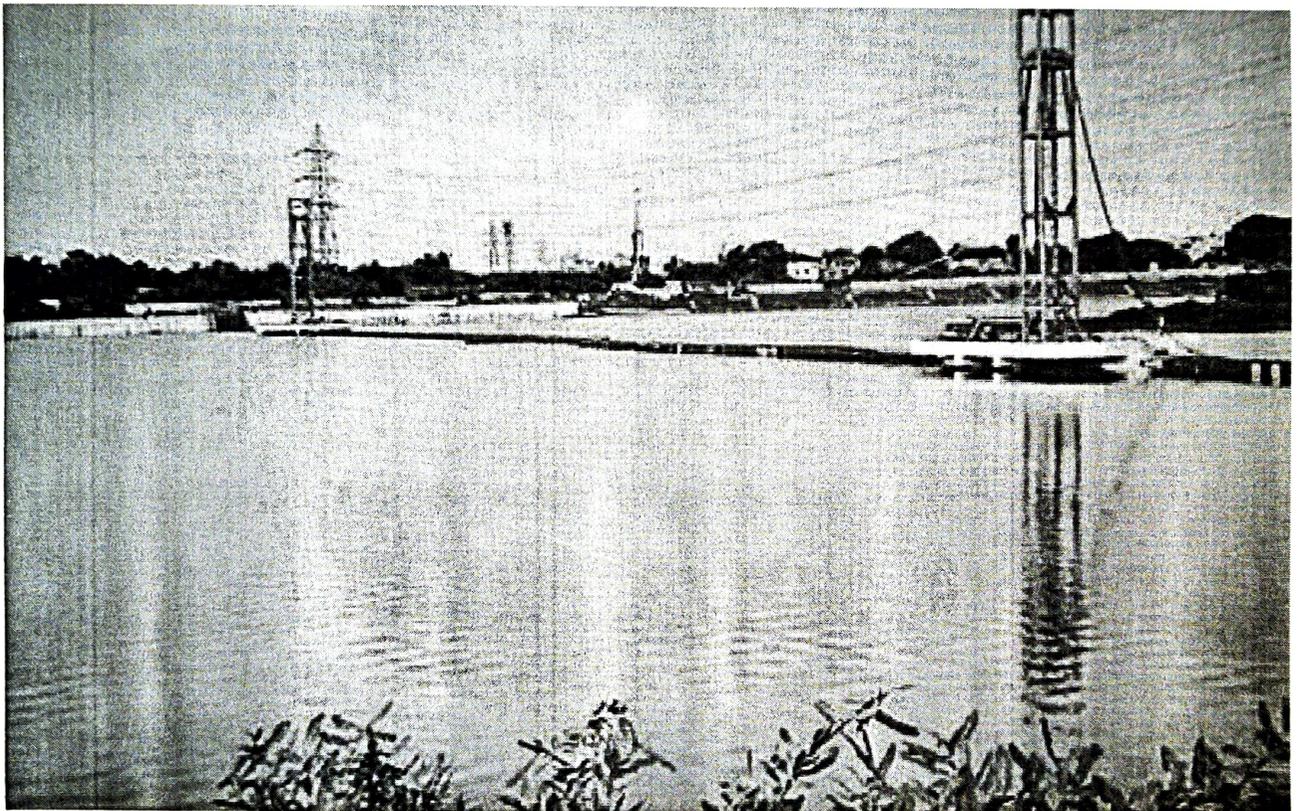
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Restored lake comes to Villivakkam's rescue

The reason is attributed to the restoration of the Villivakkam lake to utilise its 320 MLD capacity by corporation officials.



Published: 15th November 2021 04:57 AM | Last Updated: 15th November 2021 04:57 AM | A+ A A-



Villivakkam lake | DEBADATTA MALLICK

By Express News Service

CHENNAI: While several parts of the city, including the core areas, were inundated in the recent rains, Villivakkam residents said even though they faced waterlogging, most areas escaped flooding this time around.

The reason is attributed to the restoration of the Villivakkam lake to utilise its 320 MLD capacity by corporation officials. The lake is the disposal point for stormwater drains in the area and has two inlets - from TVS canal and SIDCO Nagar. Surplus water from the lake ultimately reaches the Otteri Nullah. In addition, between 2016 and 2017, the capacity of the stormwater drains in the main roads was increased.

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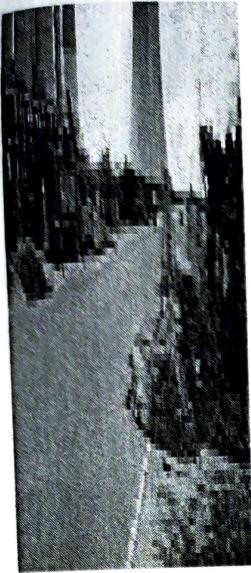
“The lake was earlier an oxidation pond filled with silt and sewage. After restoration, it’s presently holding water to a depth of 4.2 metres and has helped areas like SIDCO Nagar to remain free of flooding,” said a corporation official.

Residents said that while the flood situation may have improved compared to previous years, there is still the need to pump out water forcibly. “There is definitely an improvement but if you see now, the lake is almost full. If it rains again, it will overflow. The waterlogging situation persisted until yesterday (Saturday) when the water was drained out in areas such as Baba Nagar and the streets off Dr Ambedkar Road,” said K Chandrasekar.

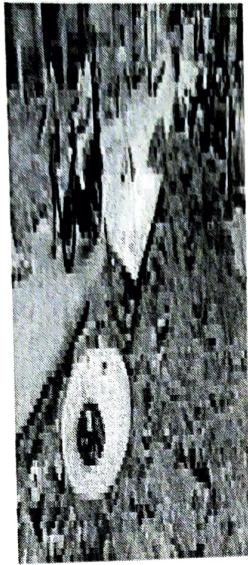
Jayaram Venkatesan of Arappor Iyakkam said that the organisation will continue to fight for the restoration of the entire lake. “The situation is getting better year after year but we cannot say that there is absolutely no waterlogging yet. We have been asking for the restoration of the complete area of the lake,” he said.

More From The Section

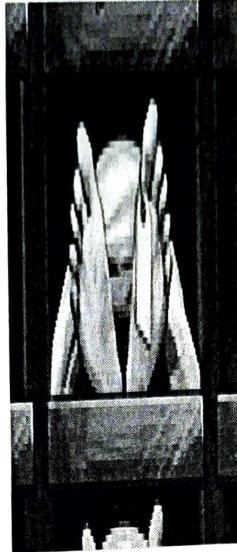
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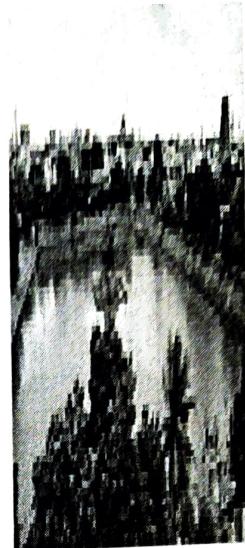
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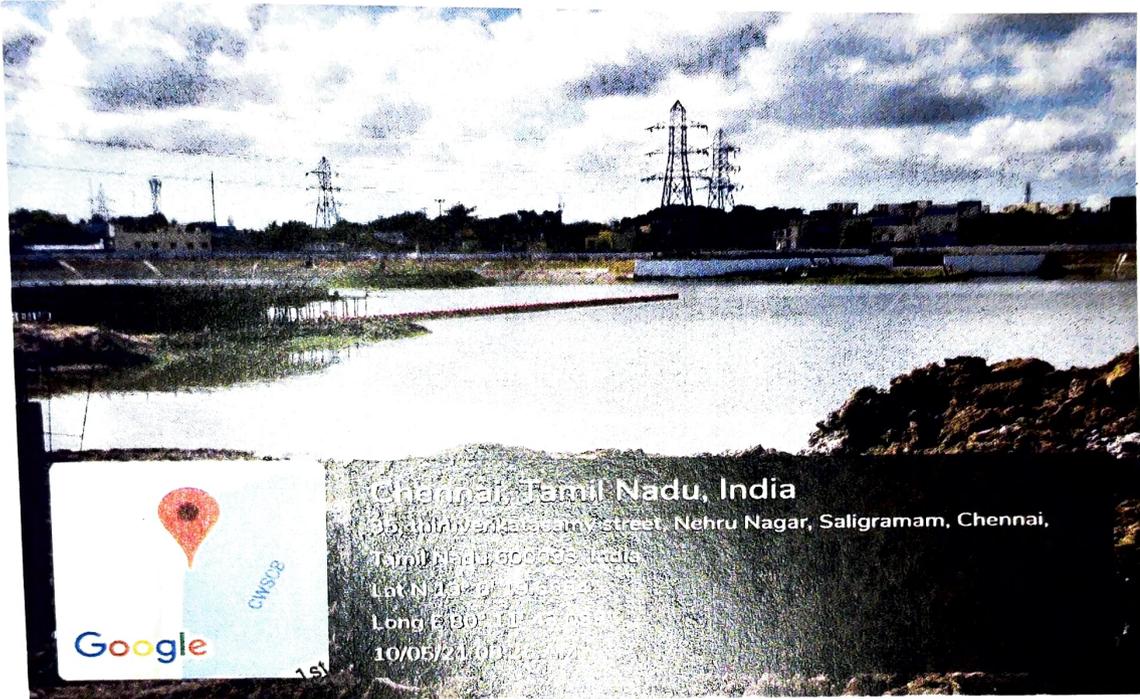
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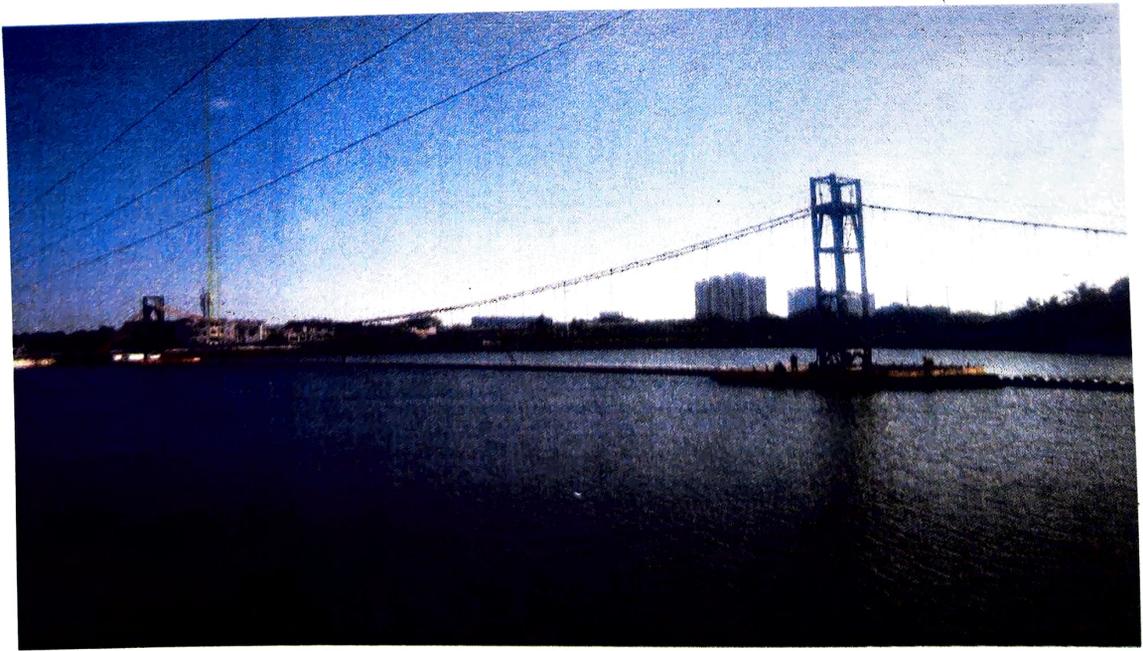


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Villivakkam Oxidation Pond Converting into Lake model in different stages

Final and current outlook



**NATIONAL GREEN TRIBUNAL
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